## The Goa Public Lighting Duty Rules, 2021

## **GOVERNMNET OF GOA**

Department of Power Office of the Chief Electrical Engineer

## Notification 120/2/CEE/TECH/SDA-4

In exercise of the powers conferred by section 9 of the Goa Public Lighting Duty Act, 2021 (Goa Act 25 of 2021) and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules, namely:—

**1.Short title and commencement.**—(1) These rules may be called the Goa Public Lighting Duty Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2.Definitions.—(1) In these rules, unless the context otherwise requires,—

a)"Act" means the Goa Public Lighting Duty Act, 2021 (Goa Act 25 of 2021).

b)"Public lighting duty" means duty payable as per section 4 of the Act.

(2) Words and expressions used and not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.

**3.** Operation and maintenance of public lights.— (1)The existing public lighting infrastructure inworking condition along with AMC and warranty of lights shall be handed over by other Government Departments and Government Corporations to the Department within the period specified in section 7 of the Act. The bills of the AMC contractors as on the date of such handing over shall be settled by the concerned Government Department or Government Corporation and no dues certificate in respect of the Annual Maintenance Charges (AMC) shall be submitted to the Department by the concerned Department/Corporation.

(2) Maintenance and switching ON/OFF of all streetlights shall be looked after by the Department, however, facade illumination of temples, churches, mosques and their outskirt shall be looked after by the Government department/corporation concerned.

## 4. Creation of infrastructure for public lighting.—

(1)Sanction of works —

(i)For extension of Low Tension (LT) network for new streetlights along the roads in Municipal or Panchayat area, the resolution to that effect shall be submitted by the Municipal Corporation/ Council or Village Panchayat concerned to the Executive Engineer or Assistant Engineer of respective area. TheDepartment shall execute the work of extension of LT network after sanctioning the estimate as per thedelegation of Technical and Financial powers of Technical Officers of the Department as per the CentralPublic Works Department (CPWD) Manual in force. The energy efficient LED fixtures shall be provided on poles as per requirement.

(ii)New proposals of the other Government Departments and Government Corporations for public lighting shall be submitted to the Department. The execution of such proposals shall be done only on depositing of funds with the Department by such Government Department or Government Corporationconcerned as the case may be.

(iii)The new proposals for public lighting by Central Government or under Member of Parliament Local Area Development (MPLAD) Scheme or any another Central Government Scheme shall be executed by the Department after required funds are made available to the Department on sanctioning of the estimate.

(iv) The uniformity in energy efficient streetlights fixtures and poles shall be maintained by the Department.

(2)Execution of works —

The works shall be executed as per CPWD Manual and by following all codal formalities as envisaged under General Financial Rules (GFR) and any other procedure as put in place by the Government or the Department from time to time. The Department shall take all necessary approvals like clearance from Technical Advisory Committee, Expenditure Sanctions including approval of Expenditure Finance Committee (EFC) and Goa State Works Board (GSWB) wherever necessary as per the rules inforce.

**5.** *Payment of Energy bills of public lighting.*—Energy bills of all public lighting except the facade illumination of temples, churches, mosques and their outskirt shall be settled by the Department from public lighting duty levied and collected as per the provisions of the Act.

By order and in the name of the Governor of Goa. Stephen Fernandes, CEE & ex officio Addl. Secretary (Power).

Panaji, 5th April, 2022.

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